

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.7- IA/763(AHM) 2024
In
C.P.(IB)/21(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India
Mr.Hiren Patel

V/s

.....Applicant

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Ms. Aditi Sharma, Advocate i/b.

: Mr. Atul Sharma, Advocate

For the PG

: Mr. Vivek Singh Pawar, Advocate i/b.

: Mr. Arpit Singhvi, Advocate

ORDER

IA/763(AHM) 2024

This is an application filed under Section 99 of the IBC, 2016 by the applicant / RP to place on Report U/s 99 of the IBC, 2016.

Learned Proxy Counsel for the Personal Guarantor, Mr. Vivek Singh Pawar, appears on behalf of Mr. Arpit Singhvi and waives the notices on behalf of the Personal Guarantor.

Let notices be issued to the to the Corporate Debtor returnable on next date. The applicant is directed to collect the notice from the registry within three days and serve upon the Corporate Debtor along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Corporate Debtor & Personal guarantor amy file reply within a week. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 14.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)